

ITEM NO.14

COURT NO.2

SECTION II-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Cr1.) No.3668/2021
(Arising out of impugned final judgment and order dated 24-03-2021in CRMM No.8190/2021 passed by the High Court Of Punjab & HaryanaAt Chandigarh)

MOHIT BATHLA

Appellant(s)

VERSUS

CENTRAL GOODS AND SERVICE TAX

Respondent(s)

(IA No.61050/2021 - FOR EXEMPTION FROM FILING ORIGINAL VAKALATNAMA/OTHER DOCUMENT; IA No.120172/2021 - FOR PERMISSION; IA No.61048/2021 - FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT; and, IA No.61049/2021 - FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 31-03-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. Anupam Lal Das, Sr. Adv.
Mr. Piyush Hans, Adv.
Mr. Ravi Panwar, AOR
Mr. Rakesh Hans, Adv.

For Respondent(s) Mr. N. Venkataraman, ASG
Mr. Mukul Singh, Adv.
Mr. V. Chandra Shekra Bharti, Adv.
Mr. Amit Sharma, Adv.
Mr. Raghav Sharma, Adv.
Mr. Mukesh Kumar Maroria, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The appeal is allowed, in terms of the Signed Order placed on the file.

Pending applications, if any, also stand disposed of.

(MUKESH NASA)
COURT MASTER

(VIRENDER SINGH)
BRANCH OFFICER